

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.**

Original Application no. 161 of 2023

In the matter of

Rana Iqbal Singh Jolly & Ors.

.....Applicants

Versus

State of Punjab & Ors.

.....Respondents

Status report of Punjab Pollution Control Board through Er. Rantej Sharma, Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar in compliance to order dated 09.09.2024.

Respectfully Showeth:

1. That the above-mentioned case is pending for adjudication before the Hon'ble National Green Tribunal. In compliance to the order dated 22.08.2024, the Environmental Engineer, Punjab Pollution Control Board and the Member Secretary, Punjab Pollution Control Board have filed reply before the Hon'ble Tribunal. After consideration of the matter, the Hon'ble Tribunal vide order dated 09.09.2024 has asked the Member Secretary, Punjab Pollution Control Board to revisit the action and pass appropriate

order within three weeks, in view of the fact that the Central Pollution Control Board guidelines do not relate to farm house.

2. That in compliance to the orders dated 09.09.2024, the case has been examined by the Member Secretary of the Punjab Pollution Control Board and it was observed that the Hermitage is an open Farm land where the project proponent is conducting marriages and other functions but, in the guidelines, framed by the Central Pollution Control Board for marriage palaces there is no mention of any open farm land. The Member Secretary, Punjab Pollution Control Board has passed an office order no. 405 dated 26.09.2024 constituting a team of officers to examine the entire case and suggest and recommend the guidelines for such open space land farms which are being used for commercial gains by conducting marriage functions, birthday parties, social gatherings and other such functions in which large number of people participate. The committee of officers has been asked to give its report with recommendations within three weeks. A copy of order dated 25.09.2024 is enclosed as **Annexure-A**.
3. That it is relevant to mention here that the partner of The Hermitage Farm a unit of Orchid Space Design LLP Village Karoran, Tehsil Kharar, Karoran Baddi Road, District SAS Nagar has applied for fresh consent to operate under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 mentioning therein the category ORANGE / 2095-Marriage Palaces. The consent application of the project proponent will be decided after the receipt of the report of the committee of officers constituted by the Member Secretary of the Board vide office order no. 405 dated 26.09.2024.

4. That in view of the above stated facts a time period of one month may kindly be granted to the Board to decide the case considering all the facts and circumstances. The status report is hereby submitted in compliance to order dated 09.09.2024 for kind consideration of the Hon'ble Tribunal.

Submitted by



(Rantej Sharma)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, SAS Nagar.

Date: Sas Nagar

Place: 27/09/2024

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 405
Date 26/9/2024

Office Order

The Board has granted consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 to the Hermitage Farm, Village Karoran, Karoran-Baddi Road, Tehsil Kharar, District SAS Nagar from pollution angle under orange category vide consent letter dated 08.07.2024 valid upto 30.05.2025 with certain conditions as mentioned therein.

2) It is relevant to mention here that the Hermitage Farm is a open space farm without any constructed building (except two office rooms) but is carrying out marriage functions and other social gatherings at the premises of the farm.

3) Considering the report of the Punjab Pollution Control Board, the Hon'ble National Green Tribunal by passing an order dated 09.09.2024 in O.A No. 161 of 2023 titled as Rana Iqbal Singh Jolly v/s State of Punjab and Others has directed the Member Secretary to revisit the entire action and to pass appropriate order within three weeks.

4) The undersigned being Member Secretary of the Punjab Pollution Control Board, has examined the case of the Hermitage Farm. In the consent application submitted by the project proponent with the Punjab Pollution Control Board, the category / type of the industry was mentioned as Orange/2999-Miscellaneous. The un-depreciated value of the fixed assets of the industry was mentioned as Rs. 206.01 lakhs and the name of the product produced / to be produced was mentioned as Farm House. Water consumed for domestic purpose was shown to be 27.0 KLD and source of water supply was shown as Tubewell Borewell with quantity @ 27.0 KLD and wastewater generation was mentioned as 22.0 KLD. Septic tank was mentioned in the column of water treatment details and domestic effluent was shown to be utilized onto green area 26719.3675 sqm within the premises of the farm.

5) Upon examination of the case, it is observed that the Punjab Pollution Control Board has placed reliance on Central Pollution Control Board guidelines which categories orange industries and mentions specifically the marriage palaces. However, there is no mention of a farm house in these guidelines.

6) The consent dated 08.07.2024 granted by the Punjab Pollution Control Board in the name of Saurabh Gupta, Partner to the Hermitage Farm, A unit of Orchard Space Design LLP, Village Karoran, Tehsil Kharar, Karoran-Baddi Road, Distt. SAS

Nagar, mentions the "Farm House @ 1 no." in the product column and category of industry is mentioned as "Orange 2999- Miscellaneous" having investment of "206.01 lakh". In the column of Raw materials, it is mentioned "Not Applicable being Farm House". In the column relating to the details of the Effluent Treatment Plant and mode of disposal it is written "Domestic Effluent @ 22.0 KLD – After treatment in STP of capacity 25 KLD, Treated Wastewater @ 22 KLD will be utilized onto land for plantation in an area of about 6.6 acre inside the premises". The project proponent has to achieve the "Effluent standards as prescribed by the PPCB/ CPCB and MoEF&CC from time to time" in the case.

7) It is pertinent to mention here that the Hermitage is an open Farm land where the project proponent is conducting marriages and other functions but, in the guidelines, framed by the Central Pollution Control Board for marriage palaces there is no mention of any open farm land.

8) In view of the facts and circumstances of the case I hereby Constitute a team of following officers to examine the entire case and suggest and recommend the guidelines for such open space land farms which are being used for commercial gains by conducting marriage functions, birthday parties, social gatherings and other such functions in which large number of people participate.

- a) Chief Environmental Engineer, HQ, Patiala.
- b) Senior Environmental Engineer, HQ-1, Patiala.
- c) Environmental Engineer, Regional Office-2, Jalandhar.
- d) Environmental Engineer, HQ 2/1, Patiala (Convener Member)

9) The Committee will give its report with recommendations within three weeks.

Endst. No. 24355-24359

Dated 26/9/2024

Member Secretary

A copy of the above order is forwarded to the following for appropriate action in time bound manner.

- 1) The Chief Environmental Engineer, Punjab Pollution Control Board, HQ, Patiala.
- 2) Senior Environmental Engineer, Punjab Pollution Control Board, HQ-1, Patiala.
- 3) Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Jalandhar.
- 4) Environmental Engineer, Punjab Pollution Control Board, HQ 2/1, Patiala.
- 5) Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. He will provide complete record of the case relating to O.A No. 161 of 2023.

Member Secretary

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Endst. No. 24360

Dated 26/9/2024

A copy of the above order is forwarded to the Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala for information please.


o/c Member Secretary